

(b) The Cinematograph (Amendment) Bill, 1958.

(c) The Workmen's Compensation (Amendment) Bill, 1958, as passed by Rajya Sabha.

(4) Consideration of motion for concurrence for the reference of the Cost and Works Accountants Bill, 1958, to a Joint Committee.

(5) Consideration and passing of the Chartered Accountants (Amendment) Bill, 1958, as passed by the Rajya Sabha, and the Orissa Weights and Measures (Delhi Repeal) Bill.

(6) Discussion under Rule 193 to be raised by Shri Arun Chandra Guha and others regarding appointment or retired officials of the Railway Board in private companies at 4 P.M. on 17th December, 1958.

12.04½ hrs.

CINEMATOGRAPH (AMENDMENT) BILL*

The Minister of Information and Broadcasting (Dr. Keskar): I beg to move for leave to introduce a Bill further to amend the Cinematograph Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Cinematograph Act, 1952."

The motion was adopted.

Dr. Keskar: I introduce the Bill.

12.05 hrs.

DELHI RENT CONTROL BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to move:

"That the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union territory of Delhi, as reported by the Joint Committee, be taken into consideration."

As you are aware, when this Bill was introduced, we had made a number of improvements, especially so far as the interests of the tenants were concerned. Subsequently, when the matter was referred to the Joint Committee, they took great care to see that further improvements were affected in the interests of the tenants in particular, and thus here I am very happy to point out that we have a fairly well amended Bill.

12.06 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

I would like to invite your attention to what even the hon. Members

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†Introduced with the recommenda-